
(2021) 06 KL CK 0430

In the High Court Of Kerala

Case No : Writ Petition (C) No. 11931 Of 2021

Mini W/o Antony

APPELLANT

Vs

Secretary, Regional Transport Authority, Regional Transport
Office, Thodupuzha P.O. Thodupuzha

RESPONDENT

Date of Decision : 28-06-2021

Acts Referred:

Motor Vehicles Act, 1988 — Section 51(6), 51(7), 81(2)

Citation : (2021) 06 KL CK 0430

Hon'ble Judges : Sunil Thomas, J

Bench : Single Bench

Advocate : I. Dinesh Menon, Gp K.P Harish

Final Decision : Disposed Of

Judgement

Sunil Thomas, J

1. The petitioner who is an auto rickshaw permit holder filed an application for renewal in accordance with Section 81 (2) of the Act. Since the

vehicle was under a hypothecation, a notice is stated to have been issued to the financier seeking an NOC under Section 51(6) of the MV Act. It was

sent under the registered post. According to the petitioner, since it was not responded, by virtue of Section 51(7) of the Act, a declaration stating that

he has not received the NOC was submitted. The petitioner laments that in spite of considerable delay, the above application has not been considered.

2. Having considered the limited prayer sought by the petitioner and after hearing the learned counsel for the petitioner and the learned senior

Government Pleader, I am inclined to dispose of the Writ Petition by directing the respondent to consider Ext.P1 application in the light of the

declaration submitted by the petitioner and to pass appropriate orders in

accordance with law, as expeditiously as possible, at any rate, within a period of one month from the date of receipt of a copy of this judgment. Writ Petition is disposed of.